



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1831/2020

This the 18thday of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Surender Pal
(Retired) (Driver in DTC)
Batch No. 16381, Token No. 53573
S/o Sh. Naubat Ram,
R/o House No. B-210,
Gali No. 10, Phase-10,
Shiv Vihar, Karawal Nagar,
Delhi-110094.
Aged about 62 years
Group - C

...Applicant

(By Advocate: Shri Sourabh Ahuja)

VERSUS

1. Delhi Transport Corporation
Through its Chairman cum Managing Director,
GNCT of Delhi
I.P. Estate, New Delhi
2. The Depot Manager,
Millennium Depot-IV/BBM DTC Depot
Through its Chairman-cum-Managing Director,
Delhi Transport Corporation
I.P. Estate, New Delhi.
3. The Regional Manager (North)
DTC Subhash Place Depot, Delhi
Through its Chairman-cum-Managing Director,
Delhi Transport Corporation
I.P. Estate, New Delhi.

...Respondents

(By Advocate: Shri Manish Garg)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, for inaction of the respondents inasmuch as the respondents have not taken decision with regard to release of back wages and other consequential benefits due and accrued w.e.f. 31.07.2013 to 31.07.2018. Learned counsel for the applicant submits that for the aforesaid benefits, the applicant has preferred a representation dated 14.02.2019 (Annexure A/1). However, inspite of lapse of more than one and a half year, the respondents have not considered and disposed of the said representation.

2. Issue notice.
3. Shri Manish Garg, learned counsel, who appears for respondents on advance service, accepts notice.
4. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same by passing a reasoned and speaking order in a time bound manner.



5. To such request of the learned counsel for the applicant, there is no objection from learned counsel appearing for the respondents.

6. In view of the aforesaid, without going into the merit of the claim of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representation dated 14.02.2019 (Annexure A/1) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within six weeks of receipt of copy of this order. The applicant be advised the order so passed.

7. OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

/ravi/pinky/akshaya/

(Pradeep Kumar)
Member (A)